

certain effective measures should be taken to distribute the essential commodities during this festival. As usual, the State Government has to give special rice at the rate of Rs. 5 per Kilogram per ration card. There are 50 lakh ration cards in the state and the requirement of the special rice for the State is 25,000MT in a month.

13.00 hrs

In view of the following facts, I would earnestly request the hon. Minister to kindly consider the matter sympathetically and arrange to issue necessary orders enhancing the monthly Central allocation of rice to this State from 1,50,000 M.T. to 1,65,000 M.T. for a four month period starting from July, 1992 to October, 1992 and to make special allocation of 25,000 M.T. of rice for distribution as special rice for Onam during August-September, 1992. As people of our State are in the habit of consuming only boiled rice and as consumption of raw rice, especially, during monsoon season may cause some disease in the State of Kerala, on behalf of our Government, I would request you to release or make arrangement for full allocation of Andhra boiled rice, for us.

As far as what is concerned, in order to meet the theoretical requirement of wheat for the State, the allocation should be 1,73,113 M.T. in a month while the actual allotment happens to be only 30,000 M.T. During the last few months, even this minimum allotment of 30,000 M.T. is reduced to 15,000 M.T. or 18,000 M.T. In addition to this, 10,000 M.T. of wheat is also to be allotted to the flour mills for conversion of wheat into maida and suji. Considering the difficulty of our people, especially, during the four difficult months viz. July 1992 to October, 1992, the Central allocation of wheat to our State may kindly be enhanced from 30,000 M.T. to 50,000 M.T.

Regarding sugar, I would like to mention that with a view to meeting the additional needs of the people during the important festival of Kerala viz. Onam, an additional

allotment of 5,000 M.T. of sugar may kindly be made to this State for distribution at the rate of 1 k.g. to each cardholder as special sugar for Onam.

In this connection, I would also like to point out that the present rate of distribution of sugar per person is 450 gms. a month and this causes a lot of difficulty at every point. So, I request that this may kindly be increased to 500 gms. per person. The theoretical requirement of sugar is 12,038 M.T.

I once again appeal to the Government of India to kindly look into it and allot sufficient quantity of these foodgrains to the State of Kerala.

SHRI AJOY MUKHOPADYAY (Krishnagar): Sir, a few days back, a very disturbing news item appeared in a national daily. The Report says that: the movement of MPs are being monitored by four officials of the Intelligence Bureau in the Parliament House precincts itself. One Security Officer attached to the Watch and Ward Office of Parliament-according to the Report- has confirmed that passes have been issued to four IB Officers.

If that is correct, the aforesaid action amounts to virtual surveillance on the Members of Parliament and the Legislature which is dangerous and totally objectionable. This is nothing but direct encroachment on the privileges of Members of Parliament. (Interruptions)

PROF. PREMDHUMAL (Hamirpur): Sir, it is a very serious matter. (Interruptions)

SHRI HANNAN MOLLAH (Uluberia): Sir, it is a very serious matter. It is an infringement on the rights of the Members. You should protect the rights of the Members. (Interruptions)

MR. DEPUTY-SPEAKER: You have brought the matter to the notice of the Speaker.

(Interruptions)

SHRI GUMAN MAL LODHA (Pali): Something must be done. It is a very serious matter. It tantamounts to the breach of privilege of the Members of Parliament. It is a violation of the privileges of the Members of the House. The House cannot be under surveillance of the I.B. We are not to be put under the surveillance of the I.B.

MR. DEPUTY-SPEAKER: It is true that the rights of the Members are infringed. It is really a very important matter. Since, the entire House comes under the jurisdiction of the Honourable Speaker, it would be better if this matter is brought to the notice of the Honourable Speaker and discuss with him so that the Honourable Speaker can take effective steps towards this.

SHRI GUMAN MAL LODHA: It is a violation by the Home Minister. If the I.B. Officers come here for surveillance, it is a violation by the Home Minister. Because, it is the Home Minister's Department.

Sir, they have come without permission, so they must be dismissed.

MR. DEPUTY SPEAKER: Mr. Mukhopadhyay, the hon. Minister is replying to it.

SHRI RANGARAJAN KUMARAMAN-GALAM: If I may point out with your kind permission, Sir, you have rightfully pointed out that the premises of Parliament is within the control of the Speaker. I can assure the hon. Member that the Government does not allow any officer to enter the premises because it is under the control of hon. Speaker. It is only with the Speaker's permission that anybody can come at all and therefore the matter may be brought to the notice of the Speaker. We could discuss it, if there is any such thing.

SHRI DATTATRAYA BANDARV (Secunderabad): In Andhra Pradesh, in Khammam District at Manuguru, there is a heavy water plant factory. There are two Ministers from that area. For the last 13 days the workers have been on strike. There is a possibility of gas leakage there and if the gas

leaks, another Bhopal Gas Disaster is going to take place. It is going to have very serious repercussions on the surrounding villages of the district.

The hon. Minister of Science and Technology happens to be here and this comes under the portfolio of the Prime Minister also, I request the Prime Minister or the concerned Minister to immediately intervene and look into the matter so that another tragedy like the Bhopal Gas Disaster is averted.

MR. DEPUTY SPEAKER: My request to the hon. Members is when you bring vital matters to the notice of Minister, it is not necessary to expand. One should not encroach upon the rights of others. If everybody limits himself to one or two minutes many members can participate. Those who get a chance in the beginning they consume the time of others also. This is must unfair. (Interruptions) Mr. Dattatraya, you have have been repeating it thrice. Do not repeat it.

SHRI RANGARAJAN KUMARAMAN-GALAM: I assure the hon. Member that afterwards two of us could sit together and I am sure that will solve the problem.

[Translation]

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI (Garhwal): Mr. Deputy Speaker, Sir, I would like to draw the attention of the Government towards the lacunae in the "One Rank One Pension" scheme announced by the Government. Though the scheme has not been implemented so far yet there is a feeling of discontentment brawing among the Ex-Servicemen against this scheme.

[English]

MR. DEPUTY SPEAKER: It is the duty of the Member during Zero Hour to bring important matter to the notice of the Government and we cannot except the reply immediately from the Government. We should